

12.47. hrs.

**QUESTION OF PRIVILEGE—Contd.  
MISREPORTING OF LOK SABHA  
PROCEEDINGS IN THE TIMES  
OF INDIA—Contd.**

MR. SPEAKER : Hon. Members, on the 10th April, 1972. Shri Atal Bihari Vajpayee raised a question of privilege regarding a news report circulated by the *UNI* and published in the *Times of India* Bombay, dated the 5th April, 1972, which purported to report certain remarks stated to have been made by the Prime Minister in the House on the 4th April, 1972, but which were not contained in the Lok Sabha Debates of that date. I had then said that I would first ask the Editor of the paper to state what he had to say in the matter.

The Editor of the *Times of India*, Bombay, has informed me that "the story in question was a *UNI* news item and we used the item along with many other papers in good faith." I have also received a letter from the General Manager of the *UNI*, which reads, *inter alia*, as follows :—

"It appears that the correspondent misheard the speech in the laughter and applause interspersing her speech..."

What about the poor Speaker ? You expect him to hear everything ?

"...I regret that this error had crept in. May I assure you that there had been no deliberate attempt to damage the cause or reputation of any individual or party. I hope that this inadvertent lapse would be condoned."

In view of the above explanations and regret, the matter may be dropped. I take it that the House agrees.

श्री अटल बिहारी वाजपेयी (स्वानियर) : अध्यक्ष महोदय, मैं आप से सहमत हूँ कि इस मामले को अब समाप्त कर दिया जाये। टोक-टोकी में कोई बात सुनने से रह जाये, यह बात तो गले के नीचे उतर सकती है, लेकिन टोक-टोकी में कोई बात सुनने में बड़ जाये, जैसा कि स्पष्टीकरण में कहा गया है, यह समझ में आने वाली बात नहीं है। लेकिन यू. पी. आई. वाले कहते हैं कि उन्होंने जान-बूझ कर ऐसा नहीं

क्रिया है। मैं इस को मानता हूँ। लेकिन जिन को हम तस्वीर में लाना चाहते थे, वह तस्वीर में नहीं है। इस लिए मैं समझता हूँ कि इस मामले को समाप्त कर दिया जाये। मुझे इस पर कोई आपत्ति नहीं है।

संसदीय कार्य तथा नौबहन और परिवहन मंत्री (श्री राज बहादुर) : किन को तस्वीर में लाना चाहते थे ?

अध्यक्ष महोदय : पता नहीं, उन के मन में क्या तस्वीर है। यह भी एक मिस्ट्री है। इस का पता करना ही पड़ेगा।

12 50 hrs.

**PAPERS LAID ON THE TABLE  
NOTIFICATIONS UNDER CENTRAL  
EXCISE RULES**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (1) G. S. R. 231 (E) published in Gazette of India dated the 1st April, 1972 together with an explanatory memorandum.
- (2) G.S.R. 232 (E) published in Gazette of India dated the 1st April, 1972 together with an explanatory memorandum.
- (3) G.S.R. 416 published in Gazette of India dated the 1st April, 1972 together with an explanatory memorandum. [Placed in Library. See No. LI—1811/72]

**AIRCRAFT (SECOND AMENDMENT)  
RULES**

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : On behalf of Dr. Sorajini Mahish; I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R., 324 in Gazette of India

dated the 18th March, 1972, under section 14-A of the Aircraft 1934, together with an explanatory note [*Placed in Library. See No. LT—1812/72*]

Government (Civil) relating to the Ministry of Works and Housing.

COMMITTEE ON PUBLIC UNDERTAKINGS

ANNUAL REPORTS OF HINDUSTAN AERONAUTICS LTD, AND BHARAT EARTH MOVERS LTD.

SIXTEENTH REPORT AND MINUTES

SHRI M. B. RANA (Broach) : I beg to present to following Report and Minutes of the Committee on Public Undertakings :

SHRI K. R. GANESH : On behalf of Shri V. C. Shukla; I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Sixteenth Report on Oil and Natural Gas Commission, and
- (2) Minutes of the sittings of the Committee relating to the above Report.

(1) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the years 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [*Placed in Library See No. LT—1813/72*]

12 54 hrs.

(2) Annual Report of the Bharat Earth Movers Limited, Bangalore for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [*Placed in Library See No. LT—1814/72*]

DEMANDS FOR GRANTS  
1972-73—Contd

MINISTRY OF HOME AFFAIRS—Contd

MR SPLAKLR We will resume discussion on the Demands for Grants relating to the Ministry of Home Affairs. We will try to finish the list. There is an equally big list which has come today. This debate will be over before the Private Members' Business is taken up. The Prime Minister will reply to the Debate on Monday after the Question Hour.

12 52 hrs.

RESIGNATION OF MEMBER  
(SHRI GHANSYAM OZA)

NOW, Shri Hari Singh.

MR SPEAKER : I have to inform the House that Shri Ghanshyambhai Oza, an elected Member of Lok Sabha from Rajkot constituency of Gujarat, has resigned his seat in Lok Sabha with effect from the 18th April, 1972.

SHRI S. M. BANERJEE (Kanpur) : I wish to raise an important matter, Sir. There is the strike coming up on the 25th by 42,000 LIC workers. We want to know what is going on. Let the hon. Minister make a statement, Sir. . .

PUBLIC ACCOUNTS COMMITTEE  
FORTY-FIRST REPORT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I have no facts at the moment.

SHRI SEZHIYAN (Kumbakonam) : Sir, I beg to present the Forty-first Report of the Public Accounts Committee regarding Appropriation Accounts (Civil) 1969-70 and Report of the Comptroller and Auditor General of India for the year 1969-70, Central

SHRI S. M. BANERJEE : He knows about it. 42,000 employees are involved. . .

MR. SPEAKER : He has to collect the figures.

Now, Shri Hari Singh.